

Diploma course in Labour Laws

655. DR. LAXMINARAYAN PANDEYA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether a diploma course in labour laws is being conducted by the Indian Law Institute, New Delhi and the prescribed minimum qualification for seeking admission to this course is law graduation or post-graduation;

(b) if so, the reasons for prescribing post-graduate qualifications for admission to this diploma course when the minimum qualification for other diploma courses conducted by the same Institute is only graduate; and

(c) whether Government are considering any proposal to prescribe minimum qualification of admission to the diploma course in labour laws as graduate?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI HAVINDRA VARMA): (a) to (c). The Indian Law Institute is not under the administrative control of the Ministry of Labour. However, the Ministry of Labour have insisted that, for purposes of recognising the labour Law Diploma of the Institute as a qualification for recruitment to the Central Pool of Labour Officers, the qualification for admission to the Diploma Course must be a law graduate or a M.A. degree in social sciences

Sale of raw saltpetre in Rajasthan

656. SHRI DURGA CHAND: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether contract for raw saltpetre in Hanuman Garh Tehsil in Rajasthan is not given through public auction but is monopolized by a few favourite parties;

(b) if so, the reasons for which contract is not given through public auction;

(c) what steps are being taken to give contract through public auction?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) to (c). Saltpetre is one of the minerals not governed by the Mineral Concession Rules, 1960 but by the Minor Mineral Concession Rules of the concerned State Government.

Rule 20 of the Rajasthan Minor Minerals Concession Rules, 1950, provides that minor minerals may be leased out public auction or by inviting tenders to be submitted for acceptance by the authority of the State Government, competent to grant the lease. The report obtained from the State Government indicates that the saltpetre deposits in Hanuman Garh Tehsil were notified in the Rajasthan Gazette dated 15th October, 1970 and auctioned on the 2nd December, 1970, in favour of the highest bidder for a period of five years, which lease commenced from the 22nd March, 1971. The lessee applied for renewal of his lease under rule 16(b) of the Rajasthan Minor Mineral Concession Rules, which permits the State Government to renew the lease for a period equivalent to the period of the original lease and where the State Government is satisfied that mines have been improved by the lessee and that substantial investments in machinery and equipment have been incurred by him, the State Government may further grant second, third and fourth renewals, each for a period equal to the period of the original lease. The State Government have reported that, consequently the question of reauction of the leased area does not arise, and have added that in their opinion the lessee has developed the area and also put up an industry based on this mineral and made considerable investment.